

In the National Company Law Tribunal, Jaipur

Item No. 119

IA No. 81/JPR/2020

CP No. (IB)- 112/7/JPR/2019

UNDER SECTION 7 OF IBC, 2016

In the matter of:

Findeal Investments Pvt. Ltd.

.....Applicant/Petitioners

VS.

Satyamitra Stock Consultants Pvt. Ltd.

.....Respondent

Order delivered on 04.03.2020

Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER

SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER

For Petitioner (s) : Karan Pratap Singh, For RP

For Respondent(s) : None-appeared

ORDER

IA No. 81/JPR/2020

Heard the submissions made by the counsel for the Resolution Professional. The counsel has submitted that this application is moved under Section 30 (6) seeking the validation of the Resolution Plan. Having heard the submissions and going through the contents of the application, this Tribunal approves the Resolution Plan as approved by the COC in compliance of the provisions of IBC, 2016 and the rules thereunder. The moratorium granted earlier stands lifted. The application stands disposed of. Resolution Professional is directed to inform further developments after four weeks i.e. 15.04.2020.

Sd—

(RAGHU NAYYAR)
TECHNICAL MEMBER

Sd—

(P. S. N. PRASAD)
JUDICIAL MEMBER